MANIPUR GAZETTE

E X T R A O R D I N A R Y
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No. 44 **Imphal, Friday, May 22, 2026** **(Jyaistha 1, 1948)**

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N

Imphal, the 21st May, 2026

No. PF/7/2021-DP-DP: In exercise of the powers conferred by the Proviso to clause (3) of Article 320 of the Constitution of India, read with decision of the State Cabinet in its sitting held on 07.05.2026, the Governor of Manipur hereby makes the following regulation to further amend the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, namely:

1. SHORT TITLE AND COMMENCEMENT:

i. These regulations may be called the Manipur Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 2026.
ii. They shall come into force from the date of issue of this Notification.

2. Addition of Regulation 141 - After Regulation 140 of the Manipur Public Service Commission (Exemption from Consultation) Regulations, 1972, the following regulation shall be added, namely:

"141 -It shall not be necessary to consult the Commission for regularisation of contractual service of Smt. Mayanglambam Chanu Linthoingambee, Legal Officer against the sanctioned post of Legal Officer in the Department of Personnel vide post creation Order No.4/25/2012-OSD(Legal)/DP dated 25th November, 2016 in the Pay Band: Rs.9300-34,800/- plus Grade Pay of Rs. 4400/- & other allowances (Pre-revised) with immediate effect."

By orders & in the name of Governor,

M.RABICHANDRA SINGH,
Under Secretary (DP),
Government of Manipur

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Digitally signed by
Thingbaijam Binodkumar Singh
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